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भारतीय वकील मंडल
BAR COUNCIL OF INDIA

(Statutory Body Constituted under the Advocates Act, 1961)

2/6, Siri Fort Institutional Area, Khel Gaon Marg, New Delhi-110 049

Ref. No. : 31 /Gen/SF/2025

03.02.2025
Dated :

NOTIFICATION

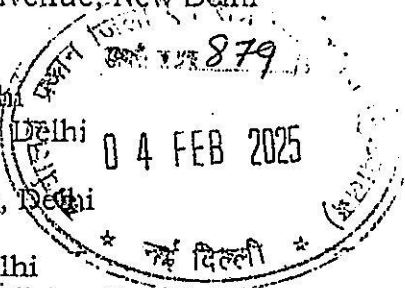
It is hereby notified for general information that pursuant to the **Order dated 02.09.2024** passed by the Disciplinary Committee of Bar Council of India, **Mr. Pushpender Singh {Enrolment No. D/1003/2000}** R/o VPO-Karala, New Delhi-110081 and also having Chamber No. 370, Civil Side, Tis Hazari Court, Dehi-110054, has been suspended from practice as an Advocate in or before any Court of Law for a period of eighteen (18) months from the date of notification i.e. **03.02.2025** and together with compensatory cost of Rs. 50,000/- to be paid to the complainant within 4 weeks from the receipt of order dated **02.09.2024**.

This has emanated from the Bar Council of India Tr. Case No. **480/2023** titled **Ms. Sunita Devi Versus Mr. Pushpender Singh**.


Arun Sharma (Retd.)
Secretary

Copy forwarded for information to:-

1. The 1st Additional Solicitor General of India, Supreme Court of India, New Delhi.
2. The Secretary, Bar Council of India, 21, Rouse Avenue, New Delhi
3. The Secretaries of All Bar Associations, Delhi
4. The Secretaries of All State Bar Councils.
5. The Registrar, Supreme Court of India, New Delhi
6. The Registrar General, High Court of Delhi, New Delhi
7. The Registrar General, All High Courts in India
8. The District & Session Judge, Tis Hazari Courts, Delhi
9. The District Judges in all 8 Districts of Delhi
10. The District Magistrates in all 9 Districts of Delhi
11. The Secretary, Ministry of Law, Justice & Co. Affairs, New Delhi
12. Ms. Sunita Devi W/o Late Sh. Jai Bhagwan, H.No. 16, Tilangpur Kotla, New Delhi-110041.
13. **Mr. Pushpender Singh son of Mr. Daya Chand** R/o VPO-Karala, New Delhi-110081 and also having Chamber No. 370, Civil Side, Tis Hazari Court, Dehi-110054. (You are directed to submit your original Enrolment Certificate & identity Card issued by the Bar Council of Delhi.)



OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs): DELHI

No. 7245-7375 /Genl./Misc./Circulation/2025

Dated, Delhi the 06.02.2025
06 FEB 2025

Sub:- Notification regarding suspension from practice as an Advocate.

Forwarded a copy of the Notification bearing Ref No. 31/Gen/SF/2024, dated 03/02/2025, and bearing diary No. 879/B dated 04/02/2025 received from Col. Arun Sharma (Retd.), Honorary Secretary, Bar Council of Delhi, 2/6, Siri Fort Institutional Area, Khel Gaon Marg, New Delhi-110049, for information and necessary action to :-

1. All the Ld. Principal District & Sessions Judges, Delhi/New Delhi.
2. The Ld. Principal Judge, Family Courts (HQs), Dwarka Courts, Delhi.
3. All the Ld. Judicial Officers posted in Central-District, Tis Hazari Courts Delhi.
4. The Chairman, Website Committee, Tis Hazari Courts, Delhi With the request to upload the same on the Website of Delhi District Courts as per rule.
5. Dealing official for uploading the same on Centralized Website through LAYERS as per rules.
6. P.S. to Ld. Principal District & Sessions Judges (HQs), Delhi for information.



(ANUJ AGARWAL)

Officer In-Charge, General Branch, (C),
Additional Session Judge(Spl.FTC)-02,
Tis Hazari Courts Delhi.

Encl. As above

